

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) No.182 of 2019

In the matter of:

Thangam Metal Cans Pvt Ltd & Anr Appellant

Vs

R. Srinivasan & Ors Respondent

Mr. Shantanu Singh, Advocate for Appellant.

Mr. Ravi Raghunath, Advocate for R1 and R2.

Mr Samarth Kashyap, Mr. Sarvaswa Chhajer, Advocates for R7 and 10.

Mr. Sougat Mishra and Mr. Bhargav Thali, Advocate for R11.

With

COMPANY APPEAL (AT) No.220 of 2019

In the matter of:

Balaji Inimai Appellant

Vs

R. Srinivasan & 12 Ors Respondent

Mr. Bhargav R Thali, Mr Sougat Mishra, Advocates for Appellant.

Mr. Shantanu Singh, Advocate for R12 and R13.

Mr. Ravi Raghunath, Advocate for R1 and R2.

Mr Samarth Kashyap, Mr. Sarvaswa Chhajer, Advocates for R7 and 10.

ORDER

09.01.2020- Learned counsel for appellant in Company Appeal (AT)

No.182/2019 submits that the service is effected on Respondent No.3,5,7 and 8

through paper publication and to this effect the affidavit has been filed by the appellants.

2. Respondent counsel for Respondent No.1, 2, 7 and 10 are present. None appeared for Respondent No.3,5 and 8 though after service through publication.

3. Learned counsel for Respondent No.7 and 10 are further seeking time to file reply affidavit. Prayer allowed. Two weeks' time granted to file reply affidavit. Rejoinder, if any, within one week thereafter.

4. In so far as Company Appeal (AT) No.220 of 2019 is concerned, learned counsel for Respondent No.7, 10, 12 and 13 further seeks time to file reply. Prayer allowed. Two weeks' time granted to file reply affidavit. Rejoinder, if any, within one week thereafter.

5. Let the appeals be fixed for hearing on **5.2.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Manager (Technical)

Bm/nn